

1/5

23/3/04

Mrs. S. K. Malik, Counsel for applicant.

The learned Counsel for the applicants seeks to withdraw this O.A. since he wishes to challenge the various Scheme and also submits that the applicants may be given a liberty to file fresh applications.

In view of the submissions of the learned Counsel for the applicants, the O.A. is dismissed as withdrawn. The applicants shall be at liberty to file fresh applications, if so advice.

J.K.
J. K. KAUSHIK
Judl. Member

Part II and III destroyed
in my presence on 23/10/13
under the supervision of
section officer () as per
order dated 18/10/13

D.P. Sharma
Section officer (Records) 23.10.2013

Regd AD copy
of order with
petition copy
sent to R.D.R-3
Sd/- No. 619 J-64
dt. 24-3-04

R/C
on 24/3/04
fa

2-1 copy
order
sent
fa
1514

